Agreement between India and Pakistan over the use of the India Basin Waters for 1959-60

- (2) Summary of Actual Expenditure for the year 1957-58, Budget Estimates and Revised Estimates for 1958-59 and Budget Estimates for 1959-60 of Indian Airlines Corporation [Placed in Library See No LT-1413|59]
- (3) Summary of Budget Estimates of Revenue and Expenditure of the Air India International Corporation for the year 1959-60
- (4) Summary of Actual for the year 1957-58 and Budget Estimates and Revised Estimates 1958-59 and Budget Estimates for the year 1959-60 under Capital of the Air-India International Corporation [Placed in Library See No LT-1414/59]

12 04 hrs.

ESTIMATES COMMITTEE

FILTY-SIXTH REPORT

Shri Dasappa (Bangalore) I beg to present the Fifty sixth Report of the Estimates Committee 1958-59 on the action taken by Government on the Recommendations contained in the Sixty-eighth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Defence—Ordnance Factories (Stores, Plant & Machinery and Production)

12 041 hrs.

STATEMENT RE AGREEMENT BETWEEN INDIA AND PAKISTAN OVER THE USE OF THE INDUS BASIN WATERS FOR 1959-60

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim) On the 6th April, 1959, the House was informed that the Government of India and the Government of Pakistan had under consideration draft of an inter-governmental agreement for ad hoc transitional arrangements for the period 108 (A1) LSD—5

from 1st April 1959 to 31st March 1960 regarding the use of the waters of the Indus basin. This agreement has since been approved by both Governments and was signed at Washington on the 17th April, 1959, by the representatives of the Governments of India and Pakistan. A copy of the Agreement is placed on the Table of the House as promised in the statement made on 6th April

12.06 hrs

STATEMENT RE NEW COAL SEAM IN SINGRAULI COALFIELD

The Minister of Mines and Oil (Shri K. D Malaviya): Sir, I wish to take this opportunity of informing House that our geologists in the Geological Survey of India, m the course of drilling from the top of the plateau in the Singrauli coalfield of Madhya Pradesh, struck a 54 foot coal seam at a depth of 140 feet some time back While drilling for proving its extension further north, I am glad to inform the House that our geologists have now discovered a new seam which has a total thickness of 90 feet with a 15-foot parting in the middle is entirely a new find the existence of which was not known earlier

The discovery of these new seams opens up the possibility of quarrying along a width of one mile strike length of one mile of two seams mentioned above, which may extend further, may give us quarriable reserves exceeding 50 million tons Further drilling, however, is likely to reveal considerably larger reserves. We are. however unable to increase the tempo of our drilling programme on account of shortage of coal drilling equipments This quantitative assessment which may have been studied howsoever carefully has to be taken with a note of caution because the figures of these reserves at the present stage are based only on a general assessment of the available data The precise data [Shri K. D. Malaviya]

relating to these reserves will be known only after the drilling programme has been completed.

This important find is likely to help in considerably stepping up the output of coal particularly from a region which is so centrally situated.

I should also like to pay a tribute to our geologists for the good work done by them which is not a mere stroke of luck or fortune favouring us but is the result of laborious and accurately scientific work put in.

12.09 hrs.

APPROPRIATION (RAILWAYS) NO. 3 BILL*, 1959

The Minister of Railways (Shri Jagivan Ram): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1959-60 for the purposes of Railways.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1959-60 for the purpose of Railways".

The motion was adopted.

Shri Jagjivan Ram: I introducet the Bill.

12.10 hrs.

APPROPRIATION (NO. 3) BILL, 1959

(Shri The Minister of Finance Morarji Desai): I beg to movet:

"That the Bill to provide for the authorisation of appropriation of

moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1956, in excess of the amounts granted for those services and for that year be taken into consideration."

(No. 3) But

Mr. Speaker: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1956, in excess of the amounts granted for those services and for that year be taken into consideration."

The motion was adopted.

Mr. Speaker: There are no amendments.

The question is:

"That Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill.

Shri Morarji Desai: I beg to move:

"That the Bill be passed,"

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

^{*} Published in the Gazette of India Extraordinary, Part II-Section 2. dated 6.5.1959.

[†]Introduced moved with the recommendation of the President.